

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.2108 of 2020**

Ashish Kumar ..... Petitioner.  
-Versus-  
The State of Jharkhand. .... Opp. Party.

**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

For the Petitioner : Mr. Swami Nath Pd. Rai, Advocate  
For the State : Mr. Md. Hatim, APP

**Order No.03**

**Date: 21.07.2020**

This case is taken up through video conferencing.

It appears that the informant of the case, who is Branch Manager of the State Bank of India, Borio Branch, District Sahibganj, has not been arrayed as opposite party in the present anticipatory bail application. Hence, learned counsel for the petitioner prays that the informant, whose description has been given in the written report itself, may be allowed to be impleaded as opposite party no.2.

Prayer is allowed.

Considering the situation arising out of Covid-19 Pandemic, the office is directed to implead the informant, whose description has been given at page-15 of the present anticipatory bail application, as opposite party no.2.

Issue notice to the newly added opposite party no.2.

At the request of the learned counsel for the petitioner, let a personal notice be served upon the opposite party no.2 and an affidavit to that effect shall be filed before the next date of hearing.

Put up this case under appropriate heading after four weeks.

**(Rajesh Shankar, J.)**

*Sanjay/*